

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-02-2024 AT 10:30 AM**

IA (IBC) 214/2024 in IA No.1379/2023 in Company Petition IB/197/2021
u/s. 10 of IBC, 2016

IN THE MATTER OF:

Greesha Laboratories Pvt Ltd

...Petitioner

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 214/2024 in IA No.1379/2023

Learned Counsel Mr. G. Bhupesh, for application and Mr. K. Murali Krishna Prasad, Resolution Professional present physically. This is an application filed by the respondent Nos 4,5 and 6 in IA No 1379/2023 to set aside the order passed on 21.09.2023 where under they were set ex-parte for non-appearance. Notice given. Though counter is not filed in this IA, learned Counsel for the Resolution Professional and Resolution professional orally opposed this application contending inter alia, that even assuming that one of the petitioners herein is unwell which allegedly led for non-appearance before this Tribunal, nothing prevented other petitioners to attend the court and seek extension of time or even engage a counsel. Learned Resolution Professional prayed for dismissal. We have perused the record no doubt the tendency appears to be of causing delay.

Since it is represented that IA No 1379/2023 stands adjourned to 27.02.2024 for enquiry, we are of the view that on certain terms this application can be allowed. **Therefore, IA No 214/2024 is hereby allowed**, however on condition that counter if any of these petitioners shall be filed within one week. The petitioner shall make their submissions on 27.02.2023 immediately after the submissions of the Resolution Professional. In default of any of these contentions this order stands vacated. With these directions **this application is disposed of.**

Sd/-
MEMBER (T)

Sd/-
MEMBER